

**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

BEFORE

HON'BLE SHRI JUSTICE SANJAY DWIVEDI

ON THE 28th OF JUNE, 2024

MISC. CRIMINAL CASE No. 25185 of 2024

(SHUBHAM CHAKRAVARTI

Vs

THE STATE OF MADHYA PRADESH)

Appearance:

(SHRI MAHESH ACHARYA - ADVOCATE FOR THE APPLICANT)

*(SHRI MANAS MANI VERMA - GOVERNMENT ADVOCATE FOR THE
RESPONDENT - STATE)*

ORDER

This first application under Section 439 of the Code of Criminal Procedure has been filed on behalf of the applicant for grant of bail relating to Crime No.365/2024 registered at Police Station Hanumantal, District Jabalpur for the offence under Section 34(2) of the M.P. Excise Act.

2. Learned counsel for the applicant submits that the applicant is in jail since 29.05.2024. He further submits that 59.4 litres of country made liquor was seized from the applicant's unauthorized possession. He submits that the applicant has no past criminal antecedents. Upon these submissions, he prays that the applicant be released on bail.

3. On the other hand, learned counsel for the State opposes the bail application.

4. Considering the facts and circumstances of the case and also the submissions made by learned counsel for the parties, but without expressing any opinion on the merits of the case, I am inclined to consider and allow this bail application. Accordingly, it is **allowed**.

5. It is directed that the applicant be released on bail upon his furnishing a

personal bond in the sum of **Rs.1,00,000/- (Rupees One Lac)** with one solvent surety in the like amount to the satisfaction of the trial Court concerned for his appearance on the dates given by it.

6. On being released on bail, the applicant shall abide by the conditions enumerated in Section 437(3) of the Code of Criminal Procedure.

(SANJAY DWIVEDI)
JUDGE

PK

